

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 103  
80/441/ND/2021**

**IN THE MATTER OF:**

**M/s. USG Boral Buildings Products (India) Pvt. Ltd.**

**...APPLICANT**

**Vs.**

**RoC**

**....RESPONDENT**

**Section**

**Under Section 441 C. Act**

**Order delivered on 03.05.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant**

**:Mr. Alok Kumar Kuchhal and Mr.  
Chanchal Yadav, Advocates.**

**For the Respondent**

**:**

**ORDER**

Heard the submissions made by the learned counsel for the petitioner. This is a petition under Section 441 of the Companies Act for compounding the contravention committed by the company. Therefore, let notice be served on RoC returnable in four weeks. Post the matter after a month i.e. on **10<sup>th</sup> of June, 2021.**

-Sd-

**(V.K. Subburaj)  
Member (T)**

-Sd-

**(P.S.N. Prasad)  
Member (J)**